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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL: HYDERABAD BENCH:  
AT HYDERABAD

OA No. 1598/93, 1599/93  
AND 1600/93

Date of Decision: 18<sup>th</sup> Mar 1997

OA No. 1598/93

BETWEEN:

1. Circle Secretary,  
All India R.M.S. & M.M.S.  
Employees Union, A.P. Circle,  
Hyderabad
2. T. Narasimhan, HSG-II, Sorting Asstt.,  
Hyderabad Sorting Division,  
Secunderabad-16.
3. All India Asst. Superintendents &  
Inspectors R.M.S. Association,  
Andhra Circle Rep. by T.A.S. Seetha  
Rama Murthy, Circle Secretary, Hyd.
4. T.A.S. Seetharama Murthy,  
O/o Chief Post Master General,  
A.P. Circle, Hyderabad

AND

1. UNION OF INDIA represented by its  
Secretary, Department of Posts,  
Dak Bhavan, New Delhi - 110 001
2. The Chief Post Master General,  
A.P. Circle, Hyderabad-500 001.
3. The Post Master General,  
Visakhapatnam Region,  
Visakhapatnam - 530 002
4. The Senior Superintendent of Post Offices,  
Secunderabad Division - 500 007.
5. Senior Superintendent of R.M.S.,  
Hyderabad Sorting Division, Hyderabad.

Counsel for the Appellants  
Counsel for the Respondents: Mr. N. R. Devaraj

OA No. 1599/93

BETWEEN:

1. Bharateeya Postal Employees Union  
Class-III, Bharateeya Postal  
Employees Union, AP Circle,  
Represented by its President,  
Head Post Office, Secunderabad

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2. N. Krupa Rao,  
LSG Postal Assistant,  
Head Post Office, Secunderabad-500003
3. All India Asst. Superintendents/  
Inspectors of Post Office's Association,  
Andhra Circle rep. by its President,  
Banzarahills Post Office Buildings,  
Hyderabad-500 034.
4. Y. Appala Raju, Asst. Superintendent of  
Post Offices, Hyderabad-500 012. .. Applicants

AND

1. The Secretary, Department of Posts,  
Ministry of Communications,  
Dak Bhavan, New Delhi-110 001.
2. The Chief Post Master General,  
AP Circle, Hyderabad-500 001
3. The Post Master General, Visakhapatnam  
Region, Visakhapatnam-530 003.
4. The Senior Superintendents of Post Offices,  
Secunderabad Division - 500 007. .. Respondents

Counsel for the Applicant: Mr. T.V.V.S. Murthy

Counsel for the Respondents: Mr. N.R. Devaraj

OA No. 1600/93

BETWEEN:

1. R. Lakshmaiah, Circle Secretary,  
All India Postal Employees Union  
Class-III & E.D., AP Circle Chikkadpally.
2. N. Venkata Ramaiah,  
Circle Secretary, National Union of  
Postal Employees Class-III, AP Circle,  
Hyderabad
3. N. Venkata Ramaiah, Asst. Postmaster,  
G.P.O., Hyderabad-500 001. .. Applicants

AND

1. The Union of India Rep. by the Secretary,  
D.O.P., Ministry of Communications,  
Dak Bhavan, New Delhi - 110 001
2. AP Circle, Hyderabad - 500 001.
3. The Post Master General, Visakhapatnam  
Region, Visakhapatnam - 530 003
4. The Sr. Superintendent of Post Offices,  
Secunderabad Division-500 007

Counsel for the Applicants: Mr. C. Suryanarayana

Counsel for the Respondents: Mr. N.R. Devaraj

CORAM:

THE HON'BLE SRI R. RANGARAJAN: MEMBER (ADMN.)

THE HON'BLE SHRI B.S. JAI PARAMESHWAR: MEMBER (JUDL.)

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ORDER

(Oral order per Hon'ble Sri B.S. Jai Parameshwar: Member (Judl.)

Heard Sri P. Rathaiah, Sri T.V.V.S. Murthy and Sri Suryanarayana the learned counsels for the applicants and heard Sri N.R. Devaraj the learned standing Counsel for the respondents.

Since facts submitted and reliefs claimed in all these 3 OAs are identical, these 3 OAs are clubbed, heard and are being disposed of by this common judgement.

There are 4 applicants in OA 1598/93. Applicants 1 & 3 are union and association, Applicant No.2 is the sorting Assistant SSG-2, Hyderabad Sorting Division, Secunderabad. Applicant No.4 is the Assistant Superintendent working in the office of the CPMG, Hyderabad.

There are 4 applicants in OA 1599/93. Applicants 1 & 3 are union and Association. Applicant No.2 is working as the Postal Assistant and the applicant No.4 is working as Assistant Superintendent of Post Offices, Hyderabad.

There are 3 applicants in OA 1600/93. Applicant 1 & 2 are the unions. Applicant No.3 is the Assistant Postmaster, Hyderabad.

Facts in brief are to the following effect:

It is stated that the respective unions and associations with All India Federation of Postal Employees Union served a notice Dt.20.10.93 to the Secretary, Department of Posts, New Delhi under Section 22 (1) of the Industrial

Disputes Act (Copy of the notice is at annexure A-1), of the proposed indefinite strike of the postal employees in case their charter of demands are not accepted.

After the notice, the negotiations and conciliation proceedings did not yield any fruitful result. The postal employees of the Andhra Pradesh Circle struck their work between 7.12.93 and 10.12.93. On 10.12.93 Departments' package offer was offered to the employees. The package offer is at Annexure A-3. Thus the employees called off their strike on and from 11.12.93. It is stated that through the D.O. letter No.B7-3/Strike-12/93 Dt.20.12.1993 copy of which is attached at Annexure-4, the respondent No.4 under instructions of the CPMG, directed all the authorities in the Andhra Pradesh Circle to take action to withhold the pay and allowances of the employees for the strike period i.e. 7.12.93 to 10.12.93. The instructions were issued " Pending regularisation of the period in the light of the agreement reached by the Department with the Federations and the Unions."

The Applicants quoted the instance wherein the Telecom employees struck their work on 3.11.90 and 22.11.90 and that the Department of Telecommunications paid wages for the said period to the employees and also quoted another instance wherein the postal employees of Assam/who struck their work on 15.11.91 and 28.12.91 and that they were paid wages for the said period, Thus they felt that instructions issued to withhold their wages for the period as discriminatory. Hence the applicants filed these OA's praying this Tribunal to direct the respondents not to withhold the wages of any postal employee of the Andhra Pradesh circle for the period from 7.12.93 to 10.12.93 declaring that the alleged principle of "No work - No pay" is unenforceable and consequently sought relief with consequential benefits.

The respondents have filed their counter affidavit in OA 1598/93. The same is considered while considering the other 2 OAs. They contend that the present applications are premature for the reason that their representation Dt.12.9.93 is yet under consideration by the Department. That further, withholding of wages for the strike period was issued "pending regularisation of the period". That the Director General of Posts, New Delhi made an appeal on 13.11.93 to all the postal employees ennumerating various improvements made in the service conditions of the employees and in the said back ground the decision of the federations and unions to go on indefinite strike from 7.12.93 is not justified and that the postal service is an essential service. Thus the Director General warned the employees of severe consequences that the assurances contained in the letter of Member (D), Postal Services Board and the D.O. letter of Director (SR) related only to charter of demands and do not relate to the action taken on principle of "No work no pay" that the same principle has been employed in the case of postal employees who struck their work between 7.12.93 and 10.12.93. That according to O.M. No.42016(S)/90-Estt.(B) Dt.1.5.93 of the DOPT, New Delhi, the Government have specifically instructed all the Ministries and Departments to observe the principle of "No work no pay" as a mandate of that in view of the above principle, the Director General issued instructions to the disbursing officers that the Honourable Supreme Court of India in the case of Bank of India Vs. Kelawala and others has enunciated that whether the strike is legal or illegal the management has power to deduct wages for the period of absence from duty when the absence is a concerted action on the part of the employees and the absence is not disputed. That the applicants intentionally asked

for action to be taken. Hence no malafide intention could be imputed to them that the Postal Employees of the Orissa Circle have also filed OA 167/93 before Cuttack Bench of ~~IE~~ Tribunal that the employees of Andhra Pradesh have already filed writ petition bearing No.20554/93 and that the said <sup>and</sup> proceedings are pending / that the applicants are not entitled to any of the reliefs and that the applications are liable to be dismissed.

On 27.12.93 this Tribunal made an interim order to disburse the wages to the employee for the strike period subject to the result of this OA.

When this matter came up for hearing on 28.12.96 we felt to secure further details from the respondents. The details we desired from the respondents were- Whether the respondents considered feasibility to appoint an impartial body to consider whether the strike of the postal employees from 7.12.93 to 10.12.93 was ~~illegal~~ and justified or was illegal and justified or ~~illegal~~ and unjustified. These facts are to be decided only after collecting factual particulars.

During the hearing the learned counsel for the respondents submitted that the Industrial Disputes Act under which the applicants claimed to have issued notice Dt.20.10.93 is not a valid notice and that the provisions of the Industrial Disputes Act are not applicable to the postal services. In support of their contention the respondents relied on the decision of the Honourable Supreme Court of India in the case of Sub-Divisional Inspector of post, Vaikam Vs. ~~Theyyam~~ Joseph:

" Industrial Disputes Act (14 of 1947), s.2(j) -

'Industry' - Postal and Telecommunication Department -  
is not industry.

The welfare measures partake the character of sovereign functions and the traditional duty to maintain law and order is no longer the concept of the State. Directive principles of State policy enjoin on the State diverse duties under Part IV of the Constitution and the performance of the duties is constitutional function. One of the duties of the State is to provide telecommunication service to the general public and an amenity, and so is one essential part of the sovereign functions of the State as a welfare State. Postal and Telecommunication Department are not, therefore, industry. "

In the case of Syndicate Bank and another Vs Umesh Naik reported in 1994 SCC (L&S) 1197 the Honourable Supreme Court of India has been pleased to observe as follows:

" A strike may be illegal if it contravenes the provisions of Sections 22, 23 or 24 of the Act or of any other law or of the terms of employment depending upon the facts of each case. Similarly, a strike may be justified or unjustified depending upon several factors such as the service conditions of the workmen, the nature of demands of the workmen, the cause which led to the strike, the urgency of the cause or the demands of the workmen, the reason for not resorting to the dispute resolving machinery under the Act or the contract of employment or the service rules and regulations etc. An enquiry into these

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issues is essentially an enquiry into the facts which in some cases may require taking of oral and documentary evidence. Hence such an enquiry has to be conducted by the machinery which is primarily invested with the jurisdiction and duty to investigate and resolve the dispute. The machinery has to come to its findings on the said issue by examining all the pros and cons of the dispute as any other dispute between the employer and the employee.

The strike as a weapon was evolved by the workers with the employers. It is essentially a weapon of last resort being an abnormal aspect of the employer-employee relationship and involves withdrawal of labour disrupting production, services and ~~the~~ running of the enterprise. It is abuse by the labour of their economic power to bring the employer to see and meet their viewpoint over the dispute between them. In addition to the total cessation go slow, refusal to work overtime when it is compulsory and a part of the contract of employment, "irritation strike" or staying at work but deliberately doing everything wrong, "running-sore strike", i.e., disobeying the lawful orders, sit-down, stay-in and lie-down strike etc, etc. The cessation or stoppage of work whether by the employees or by the employer is detrimental to the production and economy and to the well-being of the society as a whole. It is for this reason that the industrial legislation tried to regulate it along with the right of the employer to lockout and has also provided a machinery for peaceful investigation, settlement, arbitration and adjudication of

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the disputes between them. Where such industrial legislation is not applicable, the contract of employment and the service rules and regulations many times, provide for a suitable machinery for resolution of the disputes. When the law or the contract of employment or the service rules provide for a machinery to resolve the dispute, resort to strike or lockout as a direct action is *prima facie* unjustified. This is, particularly so when the provisions of the law or of the contract or of the service rules in that behalf are breached. For then, the action is also illegal.

The prominent question that arises is whether the dispute was of such a nature that its solution could not brook delay and await resolution by the mechanism provided under the law or the contract or the service rules. The strike or lockout is provided under the law of the contract of the service rules. The strike or lockout is not to be resorted to because the party concerned has a superior bargaining power or the requisite economic muscle to compel ~~the other party~~ to accept its demand. Such indiscriminate use of power is nothing but assertion of the rule of "might is right". Its consequences are lawlessness, anarchy and chaos in the economic activities which are most vital and fundamental to the survival of the society. Such action, when the legal machinery is available to resolve the dispute, may be hard to justify. This will be particularly so ~~in~~ in a ~~country~~ the society which can well await the resolution of the dispute by the machinery provided for the same. The strike or lockout as a weapon has to be used sparingly for ~~in~~ ~~any~~ ~~circumstances~~ when no means are available or when available means have failed, to resolve it. It has to be resorted to, to compel the other party to the dispute to see the ~~justness~~ of the ~~position~~ ~~of~~ ~~the~~ ~~other~~ ~~party~~

It is not to be utilised to work hardship to the society at large so as to strengthen the bargaining power. It is for this reason that industrial legislation such as the I.D. Act places additional restrictions on strikes and lockouts in public utility services..

Every dispute between employer and employee has to take into consideration the third dimension, viz. the interests of the society as a whole, particularly the interest of those who are deprived of their legitimate basic economic rights and are more unfortunate than those in employment and management. The justness or otherwise of the action of the employer or the employee has, therefore, to be examined also on the anvil of the interests of the society which such action tends to affect. This is true of the action in both public and private sector. But more imperatively so in the public sector. The management in the public sector is not the capitalist and the labour an exploited lot. Both are paid employees and owe their existence to the direct investment of public funds. Both are expected to represent public interests directly and have to promote them. "

The learned counsel for the applicants attempted to distinguish the judgement of the Supreme Court in Joseph's case and submitted that provisions of the Industrial Disputes Act are to be made applicable to the Postal Services. Even the learned counsel for the applicants submitted a written resume in support of their contention.

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The learned counsel for the applicants submitted that the view in ~~in~~ Beham Josephine case holding that postal service is not an industry is not correct that in support of their submission they relied upon the definition of Posts & Telecommunications service under the Industrial Disputes Act that their service is a public utility service, and that on the same analogy Bank was considered to be a public utility service and as such the provisions of the Section 22 of the Industrial Disputes Act were applied to the Bank that the court while deciding that the postal services is not an industry has failed to take into account the decision of the constitution Bench of the Honourable Supreme Court of India in the case of BWSSB Vs A. Raianna reported in AIR 978 Supreme Court P 969, as also the decision of the Chief Conservator of Forests and another Vs J. Maruti Kondhare and others (1996(2) SCC 500). They brought to our notice a decision of the Division Bench of Hon'ble High Court of Andhra Pradesh in A. Nagendra Rao Vs. State of Andhra Pradesh (1994) Supreme Court Cases Page-205 and submitted that in the said cases it has been declared that no civilised system could permit an executive to play with the people of the country and claim that it is entitled to do so as it is sovereign as the concept of public interest has changed with structural changes in the society.

Union of India and another reported in ISL 1996 Supreme Court 1356  
grant licences to establish, maintain and work telegraphs (including telecommunications) on conditions and for considerations regarding payments with regard to such commercial departments. Thus the learned counsels argued that postal services is an industry and of the Railway Administration and submitted that the postal services can be and must be regarded as an "Industry."

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Their anxiety in submitting thus to us was that the unions had served the notice dated 26.10.93 under section 20 of the Industrial disputes Act. However vehement submissions they made, we have not been persuaded to hold that postal service is an industry. We are bound by the decision of the Hon'ble Supreme Court in Theyam Joseph's case.

Admittedly, the employees of the postal circle did not work from 7.12.93 to 10.12.93. When they failed to work they cannot demand wages as of right for the said period. The rule "No work - No pay" comes into play. Therefore, we are of the view that the applicants cannot demand wages for the said period as of right.

By the interim order Dt.28.12.93 of this Tribunal the employees have been paid their wages for the said period. We feel it proper to give following directions to the respondents before taking decision to recover the said wages from the employees of the postal circle.

(a) The respondents shall consider the representation dated 24.12.93.

(b) The respondents shall constitute a high powered impartial body to take into consideration all factual aspects of the case and to decide whether the employees of the Postal Circle, A.P. were justified in remaining absent from duty from 7.12.93 to 10.12.93.

With these observations the OAs are disposed of.

No order as to costs.

The respondents shall take a decision within 4 months from the date of receipt of the copy of this order.

(The file bearing No. LC 302/93 produced by the Learned counsel for the respondents is perused and returned.)

  
(B.S. JAI PARAMESHWAR)

MEMBER (JUDL.)

18.3.97

  
(R. RANGARAJAN)

MEMBER (ADMN.)

KSM

  
D.R.(S) 18.3.97

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30/3/97

1997-1998-1999-2000

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TYPED BY

CHECKED BY

COMPARED BY

APPROVED BY

THE CENTRAL ADMINISTRATIVE TRIBUNAL  
HYDERABAD BENCH HYDERABAD

THE HON'BLE SHRI R. RANGARAJAN: M(A)

AND

THE HON'BLE SHRI P. S. S. DEO MURTHY, R:

DATED: 18/3/97

ORDER/JUDGEMENT

R.A./C.P/M.A. No.

1598/93, in 1599/93 & 1600/93  
D.A. No.

ADMITTED AND ENTITLED TO ELECTIONS ISSUED

ALL VOTED

DISPOSED OF WITH DIRECTIONS

DISMISSED

DISMISSED AS WITHDRAWN

ORDERED/REJECTED

YLR

18/3/97  
R-111107  
II COURT

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| 30 APR 1997                             |
| हैदराबाद न्यायालय<br>HYDERABAD BENCH    |